

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-139-2020****(STM-1320-2020)**

M/s Shrison Realtors

.... Petitioner.

*Versus*

State of Goa and anr.

.... Respondents.

Mr. Pankaj Vernekar, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General with Mr. G. Shetye, Addl.  
Government Advocate for the Respondent No.1.

Mr. S. D. Padiyar, Advocate for the Respondent No.2.

Mr. Nigel Costa Frias, Advocate for the Respondent No.3.

**Coram : M. S. SONAK, &****SMT. M. S. JAWALKAR, JJ.****Date : : 6<sup>th</sup> October, 2020**

P.C.:

Mr. Padiyar, learned Advocate, submits that leave may be granted to file an additional affidavit in order to place on record the chart. Leave is granted. Copies be furnished in advance to the learned Counsel appearing for the parties.

2. Place this matter after two weeks.
3. Subject to constraints of time, an endeavour shall be made to hear and dispose of this matter finally, at the stage of final hearing. However, the matter will be taken up, after the conclusion of any over night part heard matters or criminal matters, on the cause list. This is because, priority is to be given to the criminal matters.

**SMT.M.S.JAWALKAR, J.**

**M. S. SONAK, J.**

MF/-